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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


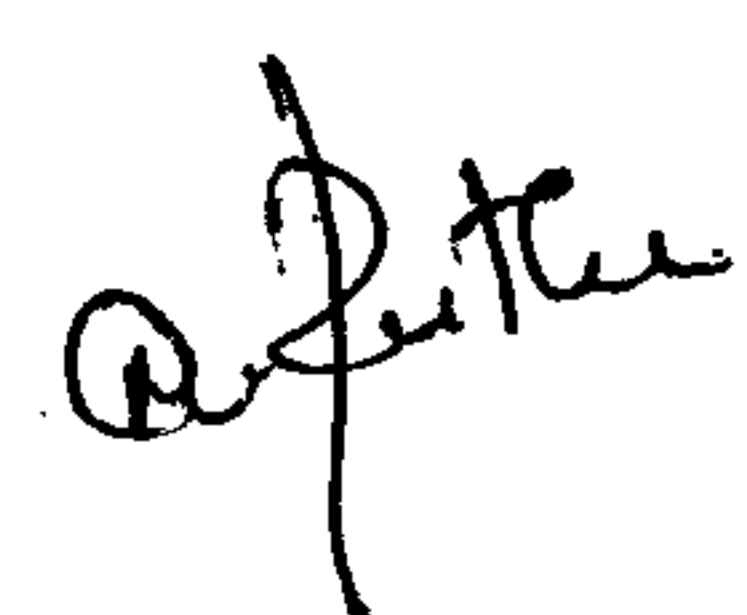
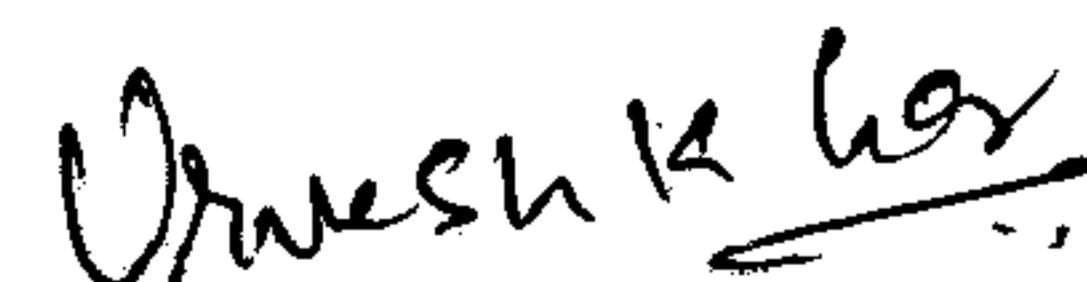
C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shivam Water Treaters Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHIRUMAN SHAH	ADV.	PETITIONER	
2.	WITH NIKETHA MENON	ADV.	Petitioner	
3.	Urvesh K Gor	Adv	Respondent	

ORDER

Learned Advocate Mrs. Natasha D Shah with Learned Advocate Ms. Niketha Menon i/b India Law LLP present for Financial Creditor/ Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Both sides counsel represented that Hon'ble High Court of Gujarat not yet pronounced the order in SCA no. 19808/2017.

Learned Counsel appearing for petitioner represented that another SLP no. 4348/2018 is filed by Shivam Water Treatment Pvt Ltd before Hon'ble Supreme Court of India and it is listed before Hon'ble Supreme Court on 19.02.2018.

At request of both sides counsel.

List the matter on 26.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL